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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 3656/2024, CM APPL. 15121/2024 & CM APPL.
15122/2024

RAVI RANJAN SINGH Petitioner

Through: Mr. R.K. Bali and Ms. Meghna Bali,
Advs.
M: 9871121187, 9968826489

versus

DELHI DEVELOPMENT AUTHORITY Respondent

Through: Ms. Prabhsahay Kaur, SC with Mr.
Bir Inder Singh Gurm, Ms. Pragati
Singh, Advs. & Mr. Bijendra Kumar,
for DDA.
M: 8171798389
Email: sahayk@gmail.com

CORAM:
HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER
12.03.2024

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CM APPL. 15121/2024 (For Exemption)

1. Exemption allowed, subject to just exceptions.
2. Application is disposed of.

W.P.(C) 3656/2024 & CM APPL. 15122/2024

3. The present petition has been filed seeking directions against the respondents not to disturb/demolish the Pakistani Hindu Refugee Camp at Majnu Ka Tilla, till some alternative piece of land is allotted to them,



especially in view of the Citizenship Amendment Act, 2019, which has already been passed by the Government of India, through which, the Government of India wants to give shelter to the persecuted Non-Muslim minorities from Pakistan, Afghanistan and Bangladesh.

4. Learned counsel appearing for the petitioner submits that Public Notice dated 04th March, 2024 was pasted in the area asking the residents to vacate the place by 06th March, 2024, failing which the respondent will demolish their Camp.

5. It is submitted that the Pakistani Hindu Refugees have been living at Majnu Ka Tilla since many years, with basic facilities being provided by the authorities. It is submitted that their children are studying in the nearby Government Schools and their examinations are in progress at present.

6. Attention of this Court has also been drawn to the order dated 29th May, 2013 passed in *W.P. (C) No. 3712/2013*, wherein statement was made on behalf of Central Government regarding extending support to the Pakistani Nationals belonging to the minority communities.

7. Issue Notice. Notice is accepted by learned counsel appearing for the respondent-Delhi Development Authority (“DDA”).

8. She submits that an order dated 29th January, 2024 has been passed by the National Green Tribunal (“NGT”), in *Execution Application No. 22/2023* in *Original Application (“O.A.”) No.622/2019*, wherein, it has been directed that all the encroachment on the Yamuna Flood Plain Zone adjacent to South of Gurudwara Majnu Ka Tilla on Yamuna River Belt in Delhi, be removed. She further submits that cost has also been imposed upon the DDA and the DDA is bound to follow the judicial orders.

9. Learned Standing Counsel appearing for the DDA also relies upon the



order dated 17th October, 2019 passed by the learned NGT, wherein, the DDA has itself brought to the notice of the NGT, the order dated 29th May, 2013 passed in *W.P.(C) No. 3712/2013*. Thus, she submits that though the DDA may have all the sympathies with the petitioner, however, the DDA is bound by the various directions that have passed by the learned NGT.

10. She further submits that the Union of India had made a statement in the aforesaid petition, i.e., *W.P.(C) No. 3712/2013* that the Union of India shall extend all the support to the Pakistani nationals belonging to minority communities, who have come to India and have taken refuge here.

11. Considering the submissions made before this Court, this Court is of the opinion that the Union of India is a necessary party before this Court. Accordingly, Union of India is impleaded as respondent no.2 in the present petition. Let amended Memo of Parties be filed within a period of three working days.

12. Issue notice to Union of India, through its Standing Counsel, returnable on 19th March, 2024.

13. Considering the statement made on behalf of the then Additional Solicitor General of India, as recorded in order dated 29th May, 2013 in *W.P.(C) No. 3712/2013* that the Union of India shall make endeavor to extend all support to the Hindu Community which has entered India from Pakistan, it is directed that no coercive action shall be taken against the petitioner, till the next date of hearing.

14. Re-notify on 19th March, 2024.

MINI PUSHKARNA, J

MARCH 12, 2024/kr